

banking instruments to the tune of Rs. 2.5 crores pass on an average daily, remains suspended since 3rd March. It is not only a labour dispute. The entire banking system has been paralysed in Andhra Pradesh. That is why we want to know from the Finance Minister what steps he is going to take to solve this problem and not leave it only to the Minister of Labour.

**SHRI K. R. GANESH :** I share the concern of the hon. Member that efforts should be made to settle this matter. There is a labour machinery laid down under our statute and the Finance Ministry and the Labour Ministry are trying to see that this machinery is made effective.

**SHRI INDRAJIT GUPTA :** Is it a matter of prestige or technicality or what? So many Members from all sides are expressing their anxiety. The Labour Minister is sitting here and by his side the Finance Minister goes on saying that the Labour Ministry is looking after it. Yet, he will not say anything! We want the matter to be solved. Why does he not say something which may help solve it?

**SHRI K. R. GANESH :** Actually, I did not want to go into the merits of the dispute.

**SHRI INDRAJIT GUPTA :** I don't want you to go into the merits.

**SHRI K. R. GANESH :** If I need not go into the merits, I have just come to say that prestige is involved? You know it. That will not help the matter.

**SHRI INDRAJIT GUPTA :** Why don't you agree to the appointment of the Arbitrator and the matter can be settled?

**SHRI K. R. GANESH :** I conceded that the Unions have made this demand. As soon as the processing is finished, the Government will consider that. What more do you want me to say?

**SHRI S. M. BANERJEE :** Three or four questions have been asked by the hon. Member and the hon. Minister, in his wisdom, has said that the Labour Minister is seized of the matter. And the Labour Minister fortunately is here. As the hon. Minister, we are also equally interested to see that the dispute is ended. We are not professional strikers. I want to request you that if you can possibly

direct or ask. (*Interruptions*) All the Unions have decided to make him the Arbitrator and if Mr. Khadilkar becomes the Arbitrator, I hope things will come to an end.

**SHRI A. P. SHARMA (Buxar) :** After the Finance Minister has given a categorical reply that the Government is seized of the matter and after the processing is exhausted, they will naturally consider it, why should we spend so much time on it?

**SHRI S. M. BANERJEE :** Why do they want to delay the matter?

**MR. SPEAKER :** The question is not a question of purely, as the Mr. Indrajit Gupta said, prestige. This question, as the Finance Minister said, is under the consideration of the Government - arbitration, conciliation and all that. The main question is directed to the Finance Minister. Suppose, I call another Minister to whom no notice is given, that will be taken as a precedent for future which may not be healthy for this House. The Minister to whom no notice is given is not expected normally to come prepared. If a Minister says that it will be considered by some other Minister by such and such Ministry.

**SHRI S. M. BANERJEE :** If he is prepared.

**MR. SPEAKER :** But that will not be setting a good precedent.

**SHRI S. M. BANERJEE :** There were so many occasions like that.

**MR. SPEAKER :** I would request you to kindly appreciate my opinion.

**SHRI S. M. BANERJEE :** You will also appreciate our difficulties. When the Labour Minister has come prepared, he must be knowing something.

**MR. SPEAKER :** Papers laid.

12.37 hrs.

#### PAPERS LAID ON THE TABLE

#### NOTIFICATION UNDER THE NATIONAL HIGHWAYS ACT

THE MINISTER OF STATE IN THE  
DEPARTMENT OF PARLIAMENTARY

[Shri Om Mehta]

**AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA) :** I beg to lay on the Table a copy of Notification No S O 603 (Hindi and English versions) published in Gazette of India dated the 19th February, 1972, under section 10 of the National Highways Act, 1956. [*Placed in Library. See No. LT -1599/72*]

**IMPORT TRADE CONTROL POLICY, 1972-73**

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) :** I beg to lay on the Table a copy of the Import Trade Control Policy for the year 1972-73—Vol I and II [*Placed in Library. See No. LT—1600/72*]

**REPORT OF GUJARAT AGRO-INDUSTRIES CORPORATION, LTD, TAMILNADU AGRO-INDUSTRIES CORPORATION LTD., ETC AND NOTIFICATIONS ESSENTIAL COMMODITIES ACT**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) :** I beg to lay on the Table—

(1) (i) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Sec 619A of the Companies Act, 1956 :—

(a) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the period ending 31st March, 1970, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [*Placed in Library. See No. LT—1601/72*]

(b) Annual Report of the Tamilnadu Agro-Industries Corporation Limited, Madras, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1602/72.*]

(c) Annual Report of the Mysore State Agro-Industries Corpora-

tion Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, [*Placed in Library. See No. LT—1604/72*]

(d) Annual Report of the Rajasthan State Agro Industries Corporation Ltd, Jaipur, for the year 1970-71 along with the Audited Accounts. [*Placed in Library. See No. LT—1605/72*]

(ii) A Statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (a) to (c) above [*Placed in Library. See LT—1606/72*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act 1955.

(i) G.S.R. 96(E) published in Gazette of India dated the 4th March, 1972.

(ii) The Southern States (Regulation of Export of Rice) Amendment Order, 1972, published in Notification No. G.S.R. 194(E) in Gazette of India dated the 17th March, 1972.

(iii) The Madras Coarse Grains (Export Control) Amendment Order, 1972, published in Notification No. G.S.R. 290 in Gazette of India dated the 11th March, 1972. [*Placed in Library See No. LT—1607/72*]

**ANNUAL REPORTS OF SALAR JUNG MUSEUM BOARD, HYDRABAD, INDIAN INSTITUTE OF SCIENCE, BANGLORE AND EXECUTIVE COMMITTEE OF TRUSTEES OF VICTORIA MEMORIAL HALL, CALCUTTA**

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT**